



# भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

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PART II — Section 1

प्राधिकार से प्रकाशित

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।  
Separate paging is given to this Part in order that it may be filed as a separate compilation.

## MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 31st March, 2016/Chaitra 11, 1938 (Saka)

### THE UTTARAKHAND APPROPRIATION (VOTE ON ACCOUNT) ORDINANCE, 2016

No. 2 of 2016

Promulgated by the President in the Sixty-seventh Year of the Republic of India.

An ordinance to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Uttarakhand for the services of a part of the financial year 2016-2017.

WHEREAS by a proclamation issued on the 27th March, 2016 by the President under article 356 of the Constitution, the powers of the Legislature of the State of Uttarakhand have been declared to be exercisable by or under the authority of Parliament;

AND WHEREAS the Parliament is not in session and the President is satisfied that circumstances exist which rendered it necessary for him to take immediate action for the purpose of the timely compliance of financial business of the State of Uttarakhand;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 123 of the Constitution, the President is pleased to promulgate the following Ordinance:—

1. (1) This Ordinance may be called the Uttarakhand Appropriation (Vote on Account) Ordinance, 2016.

Short title and  
Commencement.

(2) It shall come into force on the 1st day of April, 2016.

Withdrawal of  
Rs. 136,42,43,85,000  
from and out of the  
Consolidated Fund  
of State of  
Uttarakhand.

2. From and out of the Consolidated Fund of the State of Uttarakhand there may be withdrawn sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum of thirteen thousand six hundred forty-two crore, forty-three lakh, eighty-five thousand rupees towards defraying the several charges which will come in course of payment during the financial year 2016-2017 in respect of the services specified in column (2) of the Schedule.

Appropriation.

3. The sums authorised to be withdrawn from and out of the Consolidated Fund of the State of Uttarakhand by this Ordinance shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

THE SCHEDULE  
(See sections 2 and 3)

(1) No. of vote / Appropriation	(2) Services and purposes		(3) Sums not exceeding		
			Voted by Parliament	Charged on the Consolidated Fund	Total
			Rs.	Rs.	Rs.
01	Legislature	Revenue	1,15,583	4,889	1,20,472
		Capital	50,667	....	50,667
02	Governor	Revenue	....	30,259	30,259
		Capital	....	....	....
03	Council of Ministers	Revenue	2,22,266	....	2,22,266
		Capital	2,50,000	....	2,50,000
04	Judicial Administration	Revenue	5,75,519	1,71,649	7,47,168
		Capital	1,56,669	....	1,56,669
05	Election	Revenue	5,01,280	....	5,01,280
		Capital	....	....	....
06	Revenue and General Administration	Revenue	96,82,014	8,649	96,90,663
		Capital	65,670	....	65,670
07	Finance, Tax, Planning, Secretariat and Miscellaneous Services	Revenue	1,97,97,768	15,825,137	3,56,22,905
		Capital	4,21,685	71,07,434	75,29,119
08	Excise	Revenue	79,540	....	79,540
		Capital	....	....	....
09	Public Service Commission	Revenue	40,957	1,02,893	1,43,850
		Capital	....	16,667	16,667
10	Police and Jail	Revenue	55,66,720	....	55,66,720
		Capital	80,005	....	80,005
11	Education, Sports, Youth Welfare and Culture	Revenue	2,13,26,708	....	2,13,26,708
		Capital	13,68,529	....	13,68,529
12	Medical, Health and Family Welfare	Revenue	57,61,743	....	57,61,743
		Capital	3,36,177	....	3,36,177
13	Water Supply, Housing and Urban Development	Revenue	26,93,870	....	26,93,870
		Capital	11,98,335	....	11,98,335
14	Information	Revenue	2,42,250	....	2,42,250
		Capital	4,167	....	4,167
15	Welfare	Revenue	43,75,641	....	43,75,641
		Capital	64,273	....	64,273
16	Labour and Employment	Revenue	6,92,198	....	6,92,198
		Capital	44,154	....	44,154
17	Agriculture Works and Research	Revenue	32,22,097	....	32,22,097
		Capital	9,07,104	....	9,07,104

(1) No. of vote / Appropriation	(2) Services and purposes		(3) Sums not exceeding		
			Voted by Parliament	Charged on the Consolidated Fund	Total
			Rs.	Rs.	Rs.
18	Co-operative	Revenue	1,92,476	....	1,92,476
		Capital	21,508	....	21,508
19	Rural Development	Revenue	35,93,751	....	35,93,751
		Capital	24,30,312	....	24,30,312
20	Irrigation and Flood	Revenue	15,28,186	....	15,28,186
		Capital	18,88,601	....	18,88,601
21	Energy	Revenue	45,540	....	45,540
		Capital	14,37,467	....	14,37,467
22	Public Work	Revenue	21,31,763	24,333	21,56,096
		Capital	57,74,401	....	57,74,401
23	Industries	Revenue	6,51,219	....	6,51,219
		Capital	9,62,501	....	9,62,501
24	Transport	Revenue	2,13,203	....	2,13,203
		Capital	2,13,338	....	2,13,338
25	Food	Revenue	14,79,791	....	14,79,791
		Capital	37,027	....	37,027
26	Tourism	Revenue	1,91,841	....	1,91,841
		Capital	5,39,334	....	5,39,334
27	Forest	Revenue	20,23,368	....	20,23,368
		Capital	5,75,509	....	5,75,509
28	Animal Husbandary	Revenue	8,65,076	....	8,65,076
		Capital	12,001	....	12,001
29	Horticulture Development	Revenue	7,19,547	2,600	7,22,147
		Capital	....	....	....
30	Welfare of Scheduled Castes	Revenue	34,33,748	....	34,33,748
		Capital	10,16,732	....	10,16,732
31	Welfare of Scheduled Tribes	Revenue	9,90,532	....	9,90,532
		Capital	3,17,514	....	3,17,514
	TOTAL	Revenue	9,29,56,195	1,61,70,409	10,91,26,604
	TOTAL	Capital	2,01,73,680	71,24,101	2,72,97,781
	GRAND TOTAL		11,31,29,875	2,32,94,510	13,64,24,385

PRANAB MUKHERJEE,  
*President.*

DR. G. NARAYANA RAJU,  
*Secretary to the Govt. of India.*